Sr. No. 08 **Through video Conference**

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No. 2069/2020 in WP(C) No. 927/2020 CM No. 2070/2020

Mohammad Afzal Khawaja

.... Petitioner(s)

Mr. S. S. Rizvi, Advocate Through:-(through video conference)

V/s

Union Territory of J&K & ors.

....Respondent(s)

Through:-

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

CM No. 2069/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

WP(C) No.927/2020 & CM No. 2070/2020

Notice.

Mr. N. H. Shah, learned Sr. AAG, appears (through video conferencing and accepts notice on behalf of the respondents. Service is, thus, complete. He seeks and is granted three weeks' time to file objections.

List on 15.07.2020.

(Sindhu Sharma) Judge

SRINAGAR 22.06.2020 Ram Murti